

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Yes, Sir. The plan was received on 24th November, 1993;

(c) The plan was prepared by the Government of Tamil Nadu at the instance of the Central Government to identify tourist places for development of tourism infrastructure.

(d) and (e). The tourist places which have been included in the plan and the projects sanctioned during 1993-94 at these places are given below:—

(Rs. in lakhs)

Sl. No.	Name of the project	Amount sanctioned
1.	Purchase of water sports equipment for Mattukadu and Pulicat Lake	14.94
2.	Tourist Lodge at Courtallam	39.30
3.	Tourist Lodge at Kumban-konan	39.37

[Translation]

Loan to Educated Unemployed Persons

4327. SHRI PHOOL CHAND VERMA: Will the Minister of FINANCE be pleased to state:

(a) the number of educated unemployed persons who have sought loan from the public sector banks during the year 1992-93 for self-employment under the Self Employment to Educated Unemployed Youth Scheme;

(b) the number of unemployed persons to whom loans have been provided under the Scheme;

(c) the number of loan applications still pending; and

(d) the time by which the applications received during 1992-93 for granting loans are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) Reserve Bank of India (RBI) has reported that 105872 (provisional) educated unemployed persons had sought loans from the public sector banks under the scheme for providing Self-Employment to the Educated Unemployed Youth (SEEUY) during the year 1992-93.

(b) RBI has reported that 62879 (provisional) applications have been sanctioned loans by the public sector banks, out of which 47607 (provisional) cases have been disbursed loans.

(c) and (d). Under the SEEUY Scheme, for the programme year 1992-93, loans were to be sanctioned by 31st March 1993 and banks were required to disburse loans upto 31st March, 1994. For the programme year 1992-93, applications not sanctioned upto 31st March, 1993 automatically lapse for that programme year.

Cancellation of Indian Airlines Flight

4328. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Taar Káte Milne Se Indian Airlines Kee Uran Radd" published in the Jansatta of March 26, 1994;

(b) if so, whether the Government have conducted an enquiry in this regard;

(c) if so, the details thereof;

(d) the action taken against the persons found guilty; and

(e) the steps taken or proposed to be taken to check recurrence of such incidents in future?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) to (e). The matter is under investigation by the Police Authorities.

[English]

**Mid-Term Encashment Facility
on K.V.P.**

4329. SHRI MRUTYUNJAYA NAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to withdraw the mid-term encashment facility on Kisan Vikas Patras;

(b) if so, the details thereof; and

(c) if not, the reasons for providing such facilities only on Kisan Vikas Patras?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) No, Sir.

(b) Does not arise.

(c) Kisan Vikas Patras are encashable at any time after the expiry of a period of two years and six months. This facility is a basic feature of the scheme to provide the investor with an instrument having a flexible maturity period.

Air Freight City

4330. SHRI SAVITHRI LAKSHMANAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is a proposal for setting up "Air Freight City" in Delhi as the gateway airport;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to start functioning?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) There is a proposal to set up a Satellite Air Freight City in close proximity of Indira Gandhi International Airport, New Delhi.

(b) The salient features are as under:—

(i) Goods brought from one foreign country meant for another foreign destination, can undergo transshipment at the Gateway Airport without undergoing the routine customs checks.

(ii) The goods imported for domestic consumption can be